



GOVERNMENT OF KARNATAKA

No: DPAR 63 SHC 2023

Karnataka Government Secretariat,
Vidhana Soudha,
Bengaluru, dated:13.12.2023.

NOTIFICATION

I, THAAWARCHAND GEHLOT, Governor of Karnataka, in exercise of the powers conferred on me, under Article 233 of the Constitution of India, here by appoint the following 3 Advocate/Assistant Public Prosecutor as District Judges by Direct Recruitment under Karnataka Judicial Service(Recruitment) Rules, 2004 and amended Rules 2011, 2015 and 2016 with immediate effect:

Sl. No.	Name of the Candidate
1.	KRISHNAMURTHY J.B. Assistant Public Prosecutor, Ballari.
2.	SOMASHEKARA B. Advocate, Mysuru.
3.	RAJAKUMARA C. Advocate, Bengaluru.

Sd/-
(THAAWARCHAND GEHLOT)
GOVERNOR OF KARNATAKA.

By order and in the name of the
Governor of Karnataka,


(NAGAPPA S. PAREET) 13/12/23

Under Secretary to Government,
Department of Personnel and Administrative
Reforms (Services-4).

13/12/2023

To:

The Compiler, Karnataka Gazette, Bengaluru, for publication in the next e-Gazette.

Copy to:-

1. The Chief Secretary to Government, Vidhana Soudha, Bengaluru.

2. The Additional Chief Secretary to Government, Vidhana Soudha, Bengaluru.
3. The Principal Secretary to Chief Minister, Vidhana Soudha, Bengaluru.
4. The Registrar General, High Court of Karnataka, Bengaluru.
5. The Principal Secretary to Government, Department of Law, Justice & Human Rights, Vidhana Soudha, Bengaluru.
6. The Secretary to Government, Department of Personnel and Administrative Reforms, Vidhana Soudha, Bengaluru.
7. The Advocate General, Karnataka, High Court Building, Bengaluru.
8. The Accountant General (A & E) / (E&RSA) / (G&SSA), Karnataka, Bengaluru.
9. The Spl. Secretary to Hon'ble Governor, Raj Bhavan, Bengaluru.
10. The Concerned Judicial Officers (through the Registrar General, High Court of Karnataka, Bengaluru).
11. Guard file/Spare Copies.